

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

O.A No. 478 of 2023

In the matter of:

Virendra Tyagi

...Applicant

Versus

State of Haryana

...Respondent

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1.	Reply by way of Affidavit of Satbir S Kadian, Chief Executive officer Haryana Water Resources Authority on behalf of Respondent No 4.	

Date:

Filed  
Through

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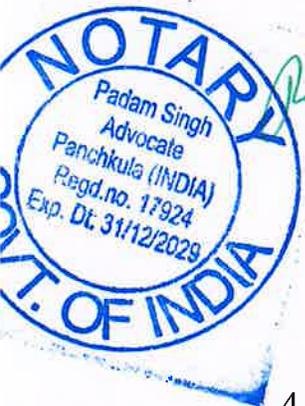
State of Haryana

...Respondent

Reply by way of Affidavit of Satbir S Kadian, Chief  
Executive officer Haryana Water Resources  
Authority on behalf of Respondent no 4.

I, Satbir S Kadian, Chief Executive Officer, Haryana Water Resources Authority, do hereby solemnly affirm and states as under:-

1. That the above titled Original Application is pending for adjudication before this Hon'ble Tribunal and is fixed for 10.09.2025.
2. In the State, Haryana Water Resources Authority (HWRA) was constituted on 09.09.2020, Haryana State Government issued notification dated 23.12.2020, regarding the procedure, forms, terms & conditions, fee and charges etc. for seeking permission from HWRA for abstraction of groundwater.
3. That the above titled OA was listed for hearing on 03.08.2023 wherein this Hon'ble Tribunal constituted a joint committee to verify the factual position and take appropriate remedial action. The said committee submitted its report to this Hon'ble Tribunal and upon the report response from the concerned authorities were sought vide order dated 10.11.2023 passed by this Hon'ble Tribunal.
4. That the deponent wants to submit here that answering respondent, after due consideration of the applicant's contentions, has found that the subject



matter of the present original application does not fall within the purview or mandate of the Haryana Water Resources Authority.

In view of the submission made herein above, it is respectfully submitted that no action is required to be taken from the side of the Haryana Water Resources Authority in the present matter, as the issues raised in the application are beyond its scope and purview.

It is, therefore, respectfully prayed before this Hon'ble Tribunal that the present application may kindly be disposed of against Respondent no 4 i.e. Haryana Water Resources Authority or may pass any such other or further orders as this Hon'ble Tribunal may deem just and proper in the facts and circumstances of the case.

Place:

Date:

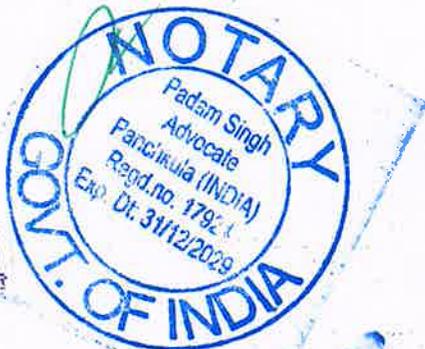
**VERIFICATION:**

Verified that the contents of Para No. 1 to 4 of the above reply are true and correct to my knowledge and belief and based upon the information derived from official record, which I believe to, be true and correct. No part of it is false and nothing has been concealed therein.

Place:

Date:

08 SEP 2025



ATTESTED  
PADAM SINGH  
NOTARY PUBLIC,  
PANCHKULA

Deponent  
Chief Executive Officer  
Haryana Water Resources Authority  
Haryana, Panchkula.

Deponent  
Chief Executive Officer  
Haryana Water Resources Authority